

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 117
CP No. (IB)- 72/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

M/s Supershine Jewellery Pvt. Ltd.

...Operational Creditor

Versus

M/s Voylla Fashions Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Harish Agrawal, Adv.

For the Corporate Debtor : Vani Vyas, Proxy Counsel

ORDER

Heard Mr. Harish Agrawal, Adv. appearing for the Petitioner/Operational Creditor and Ms. Vani Vyas, Proxy Counsel appearing for the Respondent/Corporate Debtor. It has been submitted by both the learned counsels that matter has been amicably settled and full and final payment has been paid by the Respondent to the Petitioner. Learned counsel appearing for the Petitioner wants to withdraw this application. Hence, prayer is allowed. CP No. (IB)-72/9/JPR/2021 is dismissed as withdrawn.

Sd/-

(Deep Chandra Joshi)
Judicial Member

Sd/-

(Raghu Nayyar)
Technical Member

May 06, 2022
RS